



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - IV SECTION)**MINUTES OF THE NORMS COMMITTEE- IV****MEETING No.** NC/4/MEET/Jan/202223/16**DATED:** 31/01/2023Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jan/202223/16 dated 31/01/2023 of Norms Committee - IV for the year 2022-23 was held on 31/01/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	DGFT(HQ)
2	NAND Lal, Technical Consultant	DPIIT
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	SPAK SURFACTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005243AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	2 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNIJULES LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018305000700AM15
RA File Number	039504000413 AM15
Licence No and Date	0310787952/12/08/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to NC-III.	

Case No.	3 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	PHILODEN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM REVIW00005426AM23
RA File Number	342404000210 AM18
Licence No and Date	3410043660/29/11/2017
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	4 / NC/4/MEET/Jan/202223/16
Case Status	Case Rejected
Party Name	ONEST LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018305000455AM20
RA File Number	039404000601 AM20
Licence No and Date	0310832561/01/11/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 15.07.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	5 / NC/4/MEET/Jan/202223/16	
Case Status	Case Approved	
Party Name	STIC ON PAPERS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023	
HQ File Number	018305000852AM21	
RA File Number	092404000110 AM21	
Licence No and Date	0910068785/22/05/2020	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to take cue from SION A-2866 and ratify the norms as under:-		
Export Item Name: SELF ADHESIVE PAPER (165 GSM +/- 10%) (Coated one side paper)		
Quantity: 2600,000.0 Sq. Mt		
Import Items:		
S.No.	Item Description	Quantity recommended
1.	Coated one side paper CIS -80 GSM +/- 10%- various widths	2704,000.0 Sq. Mt
2.	Release Base Paper - Various Colours- 60 GSM +/- 10% - Glassine - various widths	2704,000.0 Sq. Mt

3.	ADHESIVE (55% SOLID +/- 10% WATER BASED)	109,200 Kg
4.	Silicon	Not allowed, as no past consumption data is given and it is also not mentioned in SION.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	6 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	PROAMBIENTE SA
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018305000985AM21
RA File Number	039504000238 AM21
Licence No and Date	0310837421/27/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021 followed by a reminder on 24.03.2022 , 29.04.2022 and on 01.06.2022.. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	7 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	SHIVANSHU SINTERED PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018305000996AM21
RA File Number	052404000205 AM21
Licence No and Date	0510414777/30/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	8 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018305001102AM21
RA File Number	039504000393 AM21
Licence No and Date	0310838490/28/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2021 followed by a reminder on 30.06.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	9 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018305001115AM21
RA File Number	342404000072 AM21
Licence No and Date	3410046435/01/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	10 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	LAFRETIER PRECIOUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018305001152AM21
RA File Number	039504000453 AM21
Licence No and Date	0310839077/22/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	11 / NC/4/MEET/Jan/202223/16
Case Status	Case Approved

Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023	
HQ File Number	018305001164AM21	
RA File Number	502404000015 AM21	
Licence No and Date	5010002746/29/10/2020	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export item: Silicone Coated Release Paper (Using 100 MT of Glassine paper 60 MT of , one side coated paper and 60 MT of Art Paper		
Qty.: 220 MT		
Import items:		
S. No.	Item Description	Qt. Recommended
1.	Glassine paper 60 to 200 GSM	100 MT
2.	One side coated paper60 to 200 GSM	60 MT
3.	Art Paper 60 to 200 GSM	60 MT
<u>Note: GSM of Export items should match (or little higher) than import items.</u>		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	12 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018305001216AM21
RA File Number	022404000107 AM21
Licence No and Date	0210210224/18/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	13 / NC/4/MEET/Jan/202223/16
----------	------------------------------

Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	018305001219AM21
RA File Number	039404000565 AM21
Licence No and Date	0310839603/19/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Generic and chemical name of export product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	14 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00071345AM21
RA File Number	03AA04014763 AM21
Licence No and Date	0311001253/28/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Please give complete description of Fluridone TGAI. 2. CIB registration for export item. 3. Complete chemistry, molecular weight and % yield on molar basis. 4. Copy of Technical literature in support of yield claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	15 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023

HQ File Number	HQRNORM APPLY 00071346AM21
RA File Number	03AA04013475 AM21
Licence No and Date	0311000723/28/01/2021
Norms Committee Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Please furnish catalogue of import item and provide its chemical base. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	16 / NC/4/MEET/Jan/202223/16
Case Status	Approved with Amendment
Party Name	SUPERLITE JOINTINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM REVIW00004557AM23
RA File Number	05AA04035732 AM21
Licence No and Date	0511001827/22/03/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to amend the description of import item no. 1 to <u>Synthetic Rubber, Acrylonitrile Butadiene Rubber in place of Synthetic Rubber - NBR Bale</u> <u>NOTE: All other conditions of ratification will remain unchanged.</u> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	17 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00117103AM21
RA File Number	03AA04029928 AM21
Licence No and Date	0311002721/31/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Export item is confusing. Please indicate whether export quantity is for 95% technical or 34.5% SC. 2. CIB registration for actual export item.	

3. Copy of technical literature in support of yield claimed.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	18 / NC/4/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003734AM22
RA File Number	03AA04033370 AM21
Licence No and Date	0311003040/05/04/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

Export Item	Quantity in Kg	Import item	Quantity in Kg
NONYL PHENOL ETHOXYLATES NON IONIC(ORGANIC SURFACE ACTIVE AGENTS NON IONIC)	50000.0	ETHYLENE OXIDE	33500.0
		NONYL PHENOL	17500.0
CETO STEARYL ALCOHOL ETHOXYLATES NON IONIC(ORGANIC SURFACE ACTIVE AGENTS NON IONIC)	100000.0	ETHYLENE OXIDE	72000.0
CASTOR OIL ETHOXYLATES NON IONIC(ORGANIC SURFACE ACTIVE AGENTS NON IONIC)	100000.0	ETHYLENE OXIDE	67000.0
CARDANOL ETHOXYLATES NON IONIC(ORGANIC SURFACE ACTIVE AGENTS NON IONIC)	50000.0	ETHYLENE OXIDE	33000.0
LAURYL ALCOHOL ETHOXYLATES NON IONIC(ORGANIC SURFAE ACTIVE AGENTS NON IONIC)	25000.0	ETHYLENE OXIDE	15500.0

TRI STEARYL PHENOL ETHOXYLATES - NON IONIC(ORGANIC SURFACE ACTIVE AGENTS NON IONIC)	200000.0	ETHYLENE OXIDE	134000.0
		STYRENE MONOMER	52000.0
		PHENOL	18000.0
HYDROGENATED CASTOR OIL ETHOXYLATES NON IONIC(ORGANIC SURFACE ACTIVE AGENTS NON IONIC)	100000.0	ETHYLENE OXIDE	67000.0
TALLOW AMINE ETHOXYLATES NON IONIC(ORGANIC SURFACE ACTIVE AGENTS NON IONIC)	50000.0	ETHYLENE OXIDE	36500.0
		TALLOW AMINE	14500.0
COCO AMINE ETHOXYLATES NON IONIC(ORGANIC SURFACE ACTIVE AGENTS NON IONIC)	125000.0	ETHYLENE OXIDE	63750.0
		COCO AMINE	63750.0
TRI DECYL ALCOHOL ETHOXYLATES NON IONIC(ORGANIC SURFACE ACTIVE AGENTS NON IONIC)	25000.0	ETHYLENE OXIDE	18000.0
		TRI DECYL ALCOHOL	7500.0
2 PROPYL HEPTANOL ALCOXYLATES NON IONIC(ORGANIC SURFACE ACTIVE AGENTS NON IONIC)	100000.0	ETHYLENE OXIDE	62000.0
		2 PROPYL HEPTANOL	32000.0
POLYSORBATES /SORBATES NON IONIC(ORGANIC SURFACE ACTIVE AGENTS NON IONIC)	200000.0	ETHYLENE OXIDE	146000.0
		DISTILLED COCONUT FATTY ACID PALMERA B1210	37000.0
CABS - ANIONIC(ORGANIC SURFACE ACTIVE AGENTS ANIONIC)	300000.0	LABSA 96 PERCENT	201000.0
		BUTANOL	105000.0
BLENDED PRODUCTS(ORGANIC	600000.0	ETHYLENE OXIDE	210000.0

SURFACE ACTIVE AGENTS BLENDED)		LABSA 96 PERCENT	210000.0
		BUTANOL	60000.0
		STYRENE MONOMER	18000.0
		PHENOL	6000.0
BLENDED PRODUCTS -UNITOP - DVA - RES(ORGANIC SURFACE ACTIVE AGENTS BLENDED)	100000.0	ETHYLENE OXIDE	69000.0
		COCO AMINE	12000.0
POLYETHYLENE GLYCOL(ARTIFICIAL WAXES AND PREPARED WAXES)	75000.0	ETHYLENE OXIDE	71250.0
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	19 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00006853AM22
RA File Number	03AA04027296 AM21
Licence No and Date	0311002316/08/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	20 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00044866AM22
RA File Number	03AA04008630 AM22
Licence No and Date	0311003872/18/05/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm did not appear for personal hearing Hence, the committee decided to defer the case.	

Case No.	21 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00100397AM22
RA File Number	03AA04017855 AM22
Licence No and Date	0311004074/26/05/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has not appear for personal hearing. Hence, the committee decided to defer the case.	

Case No.	22 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	NOCIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00111349AM22
RA File Number	03AA04030682 AM21
Licence No and Date	0311004492/10/06/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	23 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	PROAMBIENTE SA
Meeting Number	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00120577AM22
RA File Number	03AA04013191 AM22
Licence No and Date	0311004793/21/06/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022 followed by a reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 02.02.2023).	

Case No.	24 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00134373AM22
RA File Number	34AA04004892 AM22
Licence No and Date	3411000820/08/07/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	25 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00178372AM22
RA File Number	03AA04057527 AM22
Licence No and Date	0311006755/07/09/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm did not appear for personal hearing. Hence, the committee decided to defer the case.	

Case No.	26 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00182644AM22
RA File Number	03AA04057802 AM22

Licence No and Date	0311006888/13/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	27 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00211545AM22
RA File Number	50AA04003507 AM22
Licence No and Date	5011000269/13/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 07.09.2022 and on 11.10.2022 Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023)..	

Case No.	28 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00227924AM22
RA File Number	03AA040113639 AM22
Licence No and Date	0311007976/27/10/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm has not appear for personal hearing. Hence the committee decided to defer the case.	

Case No.	29 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023

HQ File Number	HQRNORM APPLY 00244731AM22
RA File Number	03AA040112595 AM22
Licence No and Date	0311008343/08/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Justification for 30% yield. 2. Production/consumption by GST for last one year. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	30 / NC/4/MEET/Jan/202223/16		
Case Status	Case Approved		
Party Name	ESKAY IODINE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00245454AM22		
RA File Number	03AA040117898 AM22		
Licence No and Date	0311008354/09/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Potassium Bromide(Potassium Bromide Chips)	1 Kg	Hydrobromic Acid (48% Solution)	1.461 Kg/Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	31 / NC/4/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00249842AM22
RA File Number	05AA04099193 AM22
Licence No and Date	0511006081/12/11/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity in Kg
Cracked Heel Balm	1 Kg	Radia 7336 (Decyl oleate)	0.090525
		Dimethicone DC-200, 100 CST	0.090525
		Chlorphenesin	0.00306
		Paraffin Wax 60-63	0.0200
		Cynergy TK	0.00102
		Lanolin	0.0510
		D-Panthenol	0.00714
		White Soft Paraffin	0.0500
		Carbomer Ultrez 10	0.00357
		Euxyl K340	0.0102
		Isolan GPS	0.100674
Cracked Heels Cream Active Repair K+	1 Kg	Radia 7336 (Decyl oleate)	0.090525
		Dimethicone DC-200, 100 CST	0.090525
		Chlorphenesin	0.00306
		Paraffin Wax 60-63	0.0200
		Cynergy TK	0.00102
		Lanolin	0.0510

		D-Panthenol	0.00714
		White Soft Paraffin	0.0500
		Carbomer Ultrez 10	0.00357
		Euxyl K340	0.0102
		Isolan GPS	0.100674
Cracked Heel Repair Cream K+	1 Kg	Radia 7336 (Decyl oleate)	0.090525
		Dimethicone DC-200, 100 CST	0.090525
		Chlorphenesin	0.00306
		Paraffin Wax 60-63	0.0200
		Cynergy TK	0.00102
		Lanolin	0.0510
		D-Panthenol	0.00714
		White Soft Paraffin	0.0500
		Carbomer Ultrez 10	0.00357
		Euxyl K340	0.0102
		Isolan GPS	0.100674
Cracked Heels Foot Cream	1 Kg	Radia 7336 (Decyl oleate)	0.090525
		Dimethicone DC-200, 100 CST	0.090525
		Chlorphenesin	0.00306

		Paraffin Wax 60-63	0.0200
		Cynergy TK	0.00102
		Lanolin	0.0510
		D-Panthenol	0.00714
		White Soft Paraffin	0.0500
		Carbomer Ultrez 10	0.00357
		Euxyl K340	0.0102
		Isolan GPS	0.100674
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	32 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00334448AM22
RA File Number	03AX04000906 AM22
Licence No and Date	0311010956/28/01/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	33 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00349943AM22
RA File Number	03AX04000909 AM22
Licence No and Date	0311011296/10/02/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

Case No.	34 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00351171AM22
RA File Number	03AX04000908 AM22
Licence No and Date	0311011329/11/02/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	35 / NC/4/MEET/Jan/202223/16		
Case Status	Case Approved		
Party Name	SV PLASTOCHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00357033AM22		
RA File Number	31AX04000065 AM22		
Licence No and Date	3111001089/16/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
STS 1031(STS 1031) (Di Butyl Tin Mercaptide min 99%)	90000.0 Kg	TIN INGOTS	8820.0 Kg
		TETRA BUTYL TIN TBT	23940.0 Kg
		2 ETHYLEXYL THIOGLYCOLATE	64350.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	36 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred

Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00362324AM22
RA File Number	02AX04000156 AM22
Licence No and Date	0211001997/21/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	37 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	GANGWAL HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00379330AM22
RA File Number	03AX04001206 AM22
Licence No and Date	0311012394/08/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Approved composition of export item. 2. COA of export item. 3. COA of import from foreign supplier. 4. Stepwise details of wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	38 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00389836AM22
RA File Number	50AX04000036 AM22
Licence No and Date	5011000427/16/03/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.07.2022 followed by a reminder on 07.09.2022 and 11.10.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023)..

Case No.	39 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	METAL SALES CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000004AM23
RA File Number	03AX04002115 AM22
Licence No and Date	0311013534/01/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	40 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	RATHI DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000053AM23
RA File Number	31AX04000119 AM22
Licence No and Date	3111001224/04/04/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	41 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00000820AM23
RA File Number	03AX04000744 AM23
Licence No and Date	0311014802/18/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Generic and chemical name of export items. 2. Chemical name of import item 1, 3 and 5. 3. % wastage claimed if any. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	42 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000999AM23
RA File Number	03AX04000908 AM23
Licence No and Date	0311015016/26/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Justification for 30% yield. 2. Production/consumption by GST for last one year. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	43 / NC/4/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00001303AM23
RA File Number	05AX04000737 AM23
Licence No and Date	0511013138/10/06/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Acephate 74% + Bifenthrin 6% WDG	1 Kg	ACEPHATE TECHNICAL 97%	0.7781 Kg
		BIFENTHRIN ALCOHOL 99%	0.0293 Kg
		Lambda Cyhalothric Acid(99%)	0.0378 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	44 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00001383AM23
RA File Number	50AX04000027 AM23
Licence No and Date	5011000507/14/06/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	45 / NC/4/MEET/Jan/202223/16		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00001616AM23		
RA File Number	03AX04001468 AM23		
Licence No and Date	0311015808/23/06/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

FLUAZINAM TECHNICAL 98% MIN.	1 Kg	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min	0.850 Kg
		2-Amino-3-chloro-5- Trifluoromethyl Pyridine 98% min.	0.550 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	46 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00001698AM23
RA File Number	52AX04001558 AM23
Licence No and Date	5211002727/28/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	47 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00001723AM23
RA File Number	03AX04001965 AM23
Licence No and Date	0311015952/28/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	48 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00001865AM23
RA File Number	02AX04000195 AM23
Licence No and Date	0211002667/05/07/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	49 / NC/4/MEET/Jan/202223/16		
Case Status	Case Approved		
Party Name	INDOGULF CROPSCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00002114AM23		
RA File Number	05AX04001114 AM23		
Licence No and Date	0511013811/18/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Difenconazole 15% + Propiconazole 15 % EC	1 Liter	Difenconazole Technical 95%	0.1694 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	50 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002318AM23
RA File Number	03AX04002012 AM23
Licence No and Date	0311016644/28/07/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case	

Case No.	51 / NC/4/MEET/Jan/202223/16		
----------	------------------------------	--	--

Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002336AM23
RA File Number	03AX04002501 AM23
Licence No and Date	0311016693/29/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 02.02.2023).	

Case No.	52 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002683AM23
RA File Number	03AX04002755 AM23
Licence No and Date	0311017300/18/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	53 / NC/4/MEET/Jan/202223/16		
Case Status	Case Approved		
Party Name	INDOGULF CROPSCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023		
HQ File Number	HQRNORM APPLY 00002885AM23		
RA File Number	05AX04001562 AM23		
Licence No and Date	0511014595/01/09/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Bifenthrin 10% + Fipronil 3.9% EC	1 Liter	BIFENTHRIN ALCOHOL 99%	0.0484 Kg

		Lambda Cyhalothric Acid 98%-99%	0.0624 Kg
--	--	---------------------------------	-----------

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	54 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002876AM23
RA File Number	03AX04002694 AM23
Licence No and Date	0311017591/01/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	55 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002928AM23
RA File Number	52AX04001619 AM23
Licence No and Date	5211003161/02/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	56 / NC/4/MEET/Jan/202223/16
Case Status	Case Approved
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023												
HQ File Number	HQRNORM APPLY 00002992AM23												
RA File Number	03AX04003012 AM23												
Licence No and Date	0311017715/08/09/2022												
Norms Committee Decision: . The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item: SELF ADHESIVE PAPER (148 gsm +/-10 PERCENT) (Containing Thermal Transfer Paper 70 GSM +/- 10%) Quantity: 1.0 Sq. Meter Import Item: <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Item Description</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Thermal Transfer paper (70 GSM +/- 10%)(in jumbo roll)</td> <td>1.04 Sq. Mt</td> </tr> <tr> <td>2.</td> <td>Adhesive (100% Solid)(rubber based hot melt)</td> <td>0.020 kg</td> </tr> <tr> <td>3.</td> <td>Glassine Paper (60 GSM +/-10%) (in Jumbo roll)</td> <td>1.04 Sq. Mt</td> </tr> </tbody> </table> Note: GSM of Export items should match (or little higher) than import items. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		Sl. No.	Item Description	Qty. recommended	1.	Thermal Transfer paper (70 GSM +/- 10%)(in jumbo roll)	1.04 Sq. Mt	2.	Adhesive (100% Solid)(rubber based hot melt)	0.020 kg	3.	Glassine Paper (60 GSM +/-10%) (in Jumbo roll)	1.04 Sq. Mt
Sl. No.	Item Description	Qty. recommended											
1.	Thermal Transfer paper (70 GSM +/- 10%)(in jumbo roll)	1.04 Sq. Mt											
2.	Adhesive (100% Solid)(rubber based hot melt)	0.020 kg											
3.	Glassine Paper (60 GSM +/-10%) (in Jumbo roll)	1.04 Sq. Mt											

Case No.	57 / NC/4/MEET/Jan/202223/16										
Case Status	Case Approved										
Party Name	HERANBA INDUSTRIES LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023										
HQ File Number	HQRNORM APPLY 00002999AM23										
RA File Number	03AX04002622 AM23										
Licence No and Date	0311017724/08/09/2022										
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>				Export Item	Quantity	Import item	Quantity				
Export Item	Quantity	Import item	Quantity								

PROPANIL TECHNICAL	1 Kg	PROPIONIC ACID	0.352 Kg
		3,4-DICHLOROANILINE	0.748 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	58 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003069AM23
RA File Number	03AX04002916 AM23
Licence No and Date	0311017815/12/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Import item no. 2 and 3 are not matching with the approved composition as given in CIB registration. Please clarify with justification.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	59 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003144AM23
RA File Number	05AX04001740 AM23
Licence No and Date	0511014844/15/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	60 / NC/4/MEET/Jan/202223/16
----------	------------------------------

Case Status	Case Deferred
Party Name	PROAMBIENTE SA
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003146AM23
RA File Number	03AX04002965 AM23
Licence No and Date	0311017906/15/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	61 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MARICO LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003348AM23
RA File Number	03AX04003210 AM23
Licence No and Date	0311018122/24/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	62 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003363AM23
RA File Number	03AX04003105 AM23
Licence No and Date	0311018152/25/09/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Import item no. 3 and 4 are not matching with the approves composition as given In CIB registration. Technical justification for deviation from approved composition may be furnished.

2. Stepwise material balance for entire process may be given.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	63 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003468AM23
RA File Number	03AX04003356 AM23
Licence No and Date	0311018271/30/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	64 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003486AM23
RA File Number	05AX04001780 AM23
Licence No and Date	0511015094/30/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	65 / NC/4/MEET/Jan/202223/16	
Case Status	Case Approved	
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023	
HQ File Number	HQRNORM APPLY 00003494AM23	
RA File Number	03AX04003378 AM23	
Licence No and Date	0311018309/01/10/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item: SELF ADHESIVE PAPER (146 gsm +/-10 PERCENT) (Containing Vellum Paper (68 GSM +/- 10%)		
Quantity: 1.0 Sq. Meter		
Import Item:		
Sl. No.	Item Description	Qty. recommended
1.	Vellum Paper (68 GSM +/- 10%) (in jumbo roll)	1.04 Sq. Mt
2.	Adhesive (100% Solid)(rubber based hot melt)	0.020 kg
3.	Glassine Paper (60 GSM +/-10%) (in Jumbo roll)	1.04 Sq. Mt
<u>Note: GSM of Export items should match (or little higher) than import items.</u>		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	66 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	BURLY SINKS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003519AM23
RA File Number	08AX04001125 AM23
Licence No and Date	0811006191/03/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Weight of Ceramic Sink to export in Kg term.	

2. Calculation of requirement of both imported and indigenous items for the manufacture of export item, indicating net content and wastages separately and also to fill indigenous items in 4 E.

3. Justification of 30% wastage claimed for the raw materials for the manufacture of export item.

. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	67 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ARYSTA LIFESCIENCE INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003537AM23
RA File Number	03AX04000585 AM23
Licence No and Date	0311018351/04/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	68 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	KODIXODEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003550AM23
RA File Number	56AX04000196 AM23
Licence No and Date	5611001216/06/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	69 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred

Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003675AM23
RA File Number	03AX04003623 AM23
Licence No and Date	0311018533/12/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Manufacturing process indicating all the raw materials to use with calculation for its requirement of manufacturing export item indicating net import content and wastage separately. 2. Difference in the description of the present export item than normal self-adhesive paper and indicating specific use of present export item 3. Function of each raw material in the export item with calculation of total GSM of export item. 4. Indigenous items to use in manufacturing export item and accordingly to fill in 4 E annexure. . Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	70 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003821AM23
RA File Number	08AX04001189 AM23
Licence No and Date	0811006286/18/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Manufacturing process indicating Drawing /Design of export items and whether PE will be coated on paper before making cups. 2. Indigenous items to use in manufacturing export items and accordingly to fill 4 E. 3. To give specification of each export item and whether Import items are in jumbo rolls or in cut to sizes. 4. Calculation for the requirement of paper in manufacturing export items giving net content and wastage separately. 5. Export item No: 3 is only PE coated paper, therefore to give size/s of export item. . Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on	

02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	71 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ALOK MASTER BATCHES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003887AM23
RA File Number	05AX04002101 AM23
Licence No and Date	0511015461/21/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	72 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003905AM23
RA File Number	03AX04003748 AM23
Licence No and Date	0311018806/24/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Justification for 30% yield. 2. Production/consumption by GST for last one year. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	73 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023

HQ File Number	HQRNORM APPLY 00003933AM23
RA File Number	03AX04003698 AM23
Licence No and Date	0311018891/27/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	74 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003966AM23
RA File Number	03AX04003855 AM23
Licence No and Date	0311018933/31/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	75 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003977AM23
RA File Number	05AX04002138 AM23
Licence No and Date	0511015523/31/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	76 / NC/4/MEET/Jan/202223/16
----------	------------------------------

Case Status	Case Deferred
Party Name	METAL SALES CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004117AM23
RA File Number	03AX04003897 AM23
Licence No and Date	0311019060/07/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	77 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004497AM23
RA File Number	13AX04000226 AM23
Licence No and Date	1311001579/21/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	78 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	STANDARD CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004576AM23
RA File Number	30AX04000367 AM23
Licence No and Date	3011002857/24/11/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	79 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004584AM23
RA File Number	09AX04000758 AM23
Licence No and Date	0911004016/24/11/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	80 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004842AM23
RA File Number	52AX04001708 AM23
Licence No and Date	5211003697/06/12/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Photographs of inside pages of Export items and whether import of paper will be cut to size.
2. Manufacturing process indicating calculation for the requirement of Drawing paper, giving justification for the 12.6% of wastage claimed.
3. The percentage of printing in scratch books and reason for comparing the scratch book with SION A1569.

. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	81 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004844AM23
RA File Number	05AX04002558 AM23
Licence No and Date	0511016224/06/12/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Copy of CIB registration for the export item.
2. Density of export item.
3. Technical details as per 4E.

. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	82 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004850AM23
RA File Number	03AX04004491 AM23
Licence No and Date	0311019805/07/12/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

Case No.	83 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	SPICERICH SEASONINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004867AM23
RA File Number	10AX04000215 AM23

Licence No and Date	1011001492/07/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	84 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004880AM23
RA File Number	10AX04000219 AM23
Licence No and Date	1011001496/08/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	85 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004992AM23
RA File Number	03AX04004638 AM23
Licence No and Date	0311019987/14/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	86 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005024AM23
RA File Number	03AX04004583 AM23
Licence No and Date	0311020040/16/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	87 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005172AM23
RA File Number	03AX04004642 AM23
Licence No and Date	0311020187/21/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	88 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005482AM23
RA File Number	52AX04001723 AM23
Licence No and Date	5211003876/03/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	89 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005571AM23
RA File Number	06AX04000282 AM23
Licence No and Date	0611001793/05/01/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	90 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005624AM23
RA File Number	06AX04000316 AM23
Licence No and Date	0611001799/09/01/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	91 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00005607AM23
RA File Number	03AX04005049 AM23
Licence No and Date	0311020564/09/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	92 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	BHARAT KUMAR & COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005614AM23
RA File Number	02AX04000574 AM23
Licence No and Date	0211003632/09/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	93 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005659AM23
RA File Number	03AX04005063 AM23
Licence No and Date	0311020612/11/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	94 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005665AM23
RA File Number	02AX04000564 AM23
Licence No and Date	0211003651/11/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	95 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005673AM23
RA File Number	33AX04000091 AM23
Licence No and Date	3311001036/11/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	96 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005705AM23

RA File Number	03AX04005028 AM23
Licence No and Date	0311020686/13/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	97 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005717AM23
RA File Number	05AX04002797 AM23
Licence No and Date	0511016858/13/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	98 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005722AM23
RA File Number	02AX04000580 AM23
Licence No and Date	0211003679/13/01/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that this case pertains to NC VII. Hence the committee decided to transfer the case to NC VII.	

Case No.	99 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred

Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005731AM23
RA File Number	08AX04001621 AM23
Licence No and Date	0811007010/16/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	100 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005733AM23
RA File Number	08AX04001726 AM23
Licence No and Date	0811007012/16/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	101 / NC/4/MEET/Jan/202223/16
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jan/ 202223/ 16 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005730AM23
RA File Number	08AX04001730 AM23
Licence No and Date	0811007009/16/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Jan/2022-23/16 dated 31.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 02.02.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case